

have destroyed and set-on fire temporary shops and residential sheds at Bisra Chowk, Rourkela-1 (Orissa) on the 17th April, 1972 causing loss and damage to the tune of lakhs of rupees, thus rendering thousands of people home-less ; and

(b) if so, the action Government propose to take against the persons responsible ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No sir. The Estate Department of Rourkela Steel Plant does not have any Armed Police.

In pursuance of a decision taken at a meeting attended by the District authorities, a clearance drive for removal of unauthorised encroachments was launched by the Town Administration Department of Rourkela Steel Plant on 17.4.72 with the assistance of the local Police Authorities and Magistracy. The encroachers voluntarily left with their belongings and there was no violence. The land encroached upon was subsequently levelled. Only in one case, the hawker who was running a temporary restaurant, on seeing the Police and Magistrate approaching the spot, himself set fire to his thatched roof.

(b) Does not arise.

#### Blackmarketing in Distribution of Steel to States

5770. SHRI S. M. BANERJEE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether there is lot of black-marketing going on in the distribution of steel in the various States ; and

(b) if so, what positive steps have been taken by Government to check such black-marketing ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI

SHAHNAWAZ KHAN) : (a) Some reports have been received by the Government about steel materials allotted to the actual users and consumers being sold in the open market.

(b) Regional Offices of the Iron and Steel Controller have been set up in different parts of the country and one of their functions is to check misuse of steel. The Iron and Steel (Control) Order has also been amended to provide that utilisation of steel for purposes other than those for which steel is allocated or applied for is a violation of the Control Order and would attract penal provisions of the Essential Commodities Act. In investigating such complaints, the assistance of the C B. I. is also being taken in suitable cases.

#### Increase in Coal Price:

5771. SHRI AWDHESH CHANDRA SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) the number of times the coal prices have been increased since 1969-70 ;

(b) the grade-wise figures of each of such price increase ;

(c) whether price increases in respect of Grade A, B, C and D of Coking Coal and Selected Grade of non-coking variety have been proportionately higher than those of Grades F.G.HH and Gr. N. 1 ; and

(d) The basis of allowing the aforesaid increase ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). Consequent to the decontrol of coal prices, with effect from 24.7.67, it is now entirely for the buyers and sellers to settle the prices mutually. However for supplies of coal to the Railways, the following price increases have been agreed to from 1969-70 :—

(i) From : 1 10.69 70 paise per tonne on all grades of non-coking coal.

(ii) From 1.1.71

Selected Grade from Talcher	
Grade I	—do—

Rs per tonne	
	4.33
	3.96

		<u>Rs per tonne</u>	
		0 16	
Selected Grade from M.P. and other outlying fields			
(iii) <i>From 1.1.1972</i>			
(1) <i>Bengal-Bihar fields</i>			
Selected 'A' Grade	Rs	2.01	Additional price of Re. 0.25
Selected 'B' Grade	Rs.	1.92	per tonne payable if the coal
Grade I	Rs.	1 73	loading at the end of 1972
Grade II	Rs	1 46	is adjudged not satisfactory.
(2) <i>Singareni Coalfields</i>			
Ungraded	Rs	1.71 per tonne	
(3) <i>Talcher</i>			
Grade I	Rs	0 37	

The Steel Plants under the Hindustan Steel Ltd have entered into three year agreements with major suppliers of coking coal from 7 1 1970, which result in the following increases

Grade	Price before 3 year agrcement	Price after 3 year agreement	Increase
A	39 562	45 00	5.44
B	38 578	42.09	3 51
C	37 062	42.09	5.49
D	36 118	39 87	3 75
E	35 624	39 87	4.25
F	34 888	38 48	3 09
G	34 394	38.48	4.09
H	34.160	38.48	4.32
HH (20% to 24% ish)	32 228	37.35	5 12
HH (22% to 24% ash)	32 228	36 23	4 00

(c) and (d). It will be observed that the price increase agreed to in respect of supplies to Hindustan Steel in respect of grades A, B, C and D of coking coal has not been proportionately higher than those of grades F, G, and H. This increase was given to correlate the price to the quantity of supplies and to have continuity and consistency in supplies by having long-term agreements with suppliers

**D.P.F. Claims of Employees of Novelty Talkies, Ruby Theatre, Aligarh**

5772 SHRI RAJA KULKARNI · Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number and names of the employees/managers of the Novelty Talkies and Ruby Theatre, Aligarh who retired and claimed their Provident Fund from the Regional Provi-

dent Fund Commissioner, U.P. Kanpur ;

(b) whether the employees provident-fund of the said employees have been released, if not, the reasons therefor ,

(c) the reasons for inordinate delay for not making payment to the subscribers bearing No UP/998/37 and UP/999/Ruby Theatre and Novelty Talkies , and

(d) the steps Government propose to take to disburse the amount to the subscribers and the time by which the payment likely to be made to them ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The Provident Fund Authorities have